Statement-II Details of bids issued through the SECI and the NTPC for setting up wind power projects

[05 February, 2019]

SECI	Project	Project Locations	Tariff	Present Status
Bid	Capacity (MW)		₹/unit	
SECI Tranche I	1000	Thirunelveli (Tamil Nadu) and Bhuj & Bachau (Gujarat)	3.46	425.9 MW commissioned.
SECI Tranche II	1000	Tuticorin (Tamil Nadu) and Bhuj & Bachau (Gujarat)	2.65-2.65	Scheduled commissioning date is 03.05.2019
SECI Tranche III	2000 [Tuticorin (Tamil Nadu) and Bhuj & Bachau (Gujarat)	2.44-2.45	Scheduled commissioning date is 23.11.2019
SECI Tranche IV	2000	Pugalur, Thirunelveli, & Palakkad (Tamil Nadu) and Bhuj (Gujarat)	2.51-2.52	Scheduled commissioning date is 28.02.2020
SECI Tranche V	1200	Bhuj (Gujarat) and Hiryur (Karnataka)	2.76-2.77	Scheduled commissioning date is 22.07.2020
NTPC	1200	Pavagada (Andhra Pradesh), Osmanabad (Maharashtra), Karur & Tirupur (Tamil Nadu), Kutch (Gujarat) and Devangere (Karnataka)	2.77-2.83	Scheduled commissioning date is 13.07.2020
SECI Tranche VI	1200 I			Request for Selection (RfS) issued on 31.12.2018
Total	9600			

Lack of interest in solar power auctions floated by SECI

255. SHRI MAHESH PODDAR: Will the Minister of NEW AND RENEWABLE ENERGY be pleased to state:

(a) whether auctions for solar power floated by Solar Energy Corporation of India (SECI) in the last few months have been going unsold, if so, the reasons therefor;

- (b) the tweaks that have been made by SECI to revive interest in these auctions;
- (c) whether distribution companies have been refusing to sign power purchase agreements for solar energy, if so, the reasons therefor; and
- (d) whether SECI will have to pay ₹40 lakh annually for every Mega Watt of solar power produced that remains unsold?

THE MINISTER OF STATE OF THE MINISTRY OF NEW AND RENEWABLE ENERGY (SHRI RAJ KUMAR SINGH): (a) While the response to solar tenders floated by Solar Energy Corporation of India (SECI), in general, has been good, some of the tenders have received lower capacity of bids which may be due to prevailing market conditions such as rupee depreciation, increase in cost of borrowing, introduction of safeguards duty etc.

- (b) SECI conducts various rounds of consultations with project developers, financing institutions etc. in addition to the pre-bid conferences for making project bid conditions realistic. The feedback received is suitably incorporated into the tender documents to address the genuine concerns of the stakeholders to the extent possible.
- (c) In general, DISCOMs are willing to sign power purchase agreements for solar energy as long as tariff is reasonable. All the quantities offered by SECI have been taken by DISCOMs and Power Sale Agreements (PSAs) are being signed by DISCOMs.
- (d) Power Sale Agreement (PSA) is signed by SECI with DISCOMs before signing of Power Purchase Agreement (PPA) with project developers to ensure that power produced from solar projects does not remain unsold.

Potential of solar energy in Gujarat

†256. SHRI NARANBHAI J. RATHWA: Will the Minister of NEW AND RENEWABLE ENERGY be pleased to state:

- (a) whether it is a fact that there is a huge potential of solar energy in the districts and areas of Gujarat;
 - (b) if so, the details thereof;
- (c) whether any survey has been conducted by the Ministry in this regard, if so, the outcomes of the survey; and

[†]Original notice of the question was received in Hindi.